

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 50 of 2025 (SZ)

Thiru. Nandakumar,
S/o Swaminathan,

... Appellant

Vs

1.State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
& Ors.

... Respondents

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Dated at Chennai on this the 2nd day of April, 2026



COUNSEL FOR THE 1st RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 50 of 2025 (SZ)**

Thiru. Nandakumar,
S/o Swaninathan,
No.909B, 1st Floor,
Cross Cut Road, Gandhipuram,
Coimbatore-641012

... **Appellant**

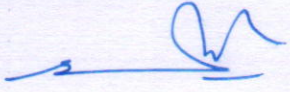
Vs

1. State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No.327 Metros, 9th Floor, Anna Salai,
Nandanam, Chennai- 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

2. State Level Expert Appraisal Committee,
Through the Member Secretary,
No.327 Metros, 9th Floor, Anna Salai,
Nandanam, Chennai- 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

3. The Commissioner of Geology and Mining,
Guindy, Chenna-600032,
Email: cgmchennai32@gmail.com
Contact: +044 22501158

Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035. 1/4

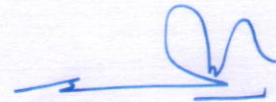
4. The District Collector,
Perambalur District,
Perambalur,
E.mail:collrpmb@nicin
Contact:04328225700

... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA - TAMIL NADU,
THE 1st RESPONDENT

I, A.R. Rahul Nadh, I.A.S., aged about 38 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 1st and 2nd Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the project proponent Thiru. Nandakumar, had applied to SEIAA-TN for Environmental Clearance for Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part) Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006, as amended.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.

4. It is respectfully submitted that the proposal was placed in the 592nd meeting of SEAC-I and the Project Proponent made a presentation through his consultant during the meeting. Based on the presentation and documents submitted.

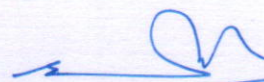
“1. Environmental Clearance was earlier issued to Mr. S. Vijayakumar (son of Mr. Swaminathan) on 15.02.2016, for a rough stone quarry covering 0.40.0 hectares at S.F.No.300/1 Block-3, Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu. The Precise area was confirmed on 19.03.2010, and the mining plan was approved on 03.09.2015 by the Deputy Director, Perambalur.

2. Further, the Committee noted that Mr. S. Vijayakumar, earlier quarry lease holder, is a blood relative of Mr. Nandhakumar. It was further observed that the earlier quarry operated by Mr. S. Vijayakumar S/o Swaminathan and the proposed quarry by Mr. Nandhakumar S/o Swaminathan overlap with one another. Hence, the quarry earlier operated by Mr. S. Vijayakumar is partially situated in the current proposed mining area.

3. Meanwhile, the earlier quarrying activities carried out by Mr. Vijayakumar were found to be unscientific. There are no proper benches, and two deep pits were observed, one measuring 32 meters and the other 52 meters deep, according to the records submitted by the Project Proponent. Due to unscientific mining practices, the Committee could not definitively determine which pit belonged to Mr. Vijayakumar, who was authorized to mine only up to a depth of 41 meters. The previous operations at the proposed site have caused environmental damage.

Committee Decision:

The Committee observed that no adequate mitigation measures were proposed to prevent a recurrence of the previous issues. SEAC-I noted that



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

No. 327, Metros. 9th Floor,

Anna Salai, Chennai-600 035.

the area had already been subjected to mining activities by close family member of the PP, raising concerns about the potential continuation of environmentally harmful practices. In view of these concerns, the Committee decided not to recommend Environmental Clearance for Mr. Nandhakumar's proposal, particularly given the poor track record associated with his blood relative ."

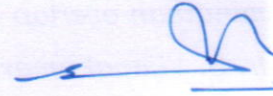
5. It is respectfully submitted that the proposal was subsequently placed in the 867th meeting held on 07.08.2025.

"the Authority accepts SEAC-I decision and rejects the proposal.

The Hence, the file is closed and recorded."

6. It is respectfully submitted that the rejection of EC was issued on 19/08/2025.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

Before me,

Solemnly affirmed in Chennai
 On this the 30th of January 2026
 signed his name in my presence

D. Arvind
(Ms. 317/2003)
(No. 104, Law chambers
Highcourt, Madras)

Advocate, Chennai

lease over an extent of 3.00.0 Ha at S.F. No. 40 (Part), Annamalaipatty Village, Rasipuram Taluk, Namakkal District, Tamil Nadu.

2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006 as amended.
3. Earlier, EC issued vide Lr.No.SEIAA-TN/F.No.6783/1(a)/EC.No.4090/2019 Dated 21.11.2019.

Committee Decision:

Based on the presentation and documents furnished by the project proponent, SEAC-I decided to call for the following additional particulars from the PP:

1. The PP shall submit the Certified Compliance Report (CCR) obtained from the RO, MoEF&CC for the previous EC dated 21.11.2019 and PP shall provide suitable mitigating measures for any non-compliance issues, if applicable.
2. The modified mining plan for the restricted depth of up to 70 m with proper bench formations should be furnished as committed by PP, during the meeting.

On receipt of the same, further deliberations shall be done.

Agenda No: 592 -04

(File No:12322/2025)

Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part) Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu By Thiru. Nandhakumar Swaminathan, - For Environmental Clearance.

(SIA/TN/MIN/ 541552/2024, Dated: 16.06.2025)

The proposal was placed in the 592nd meeting of SEAC held on 15.07.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in). The project proponent made a detailed presentation.

The SEAC-I noted the following:

1. The project proponent, Thiru. Nandhakumar Swaminathan, has applied seeking Environmental Clearance for Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part) Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006, as amended.

MEMBER SECRETARY
SEAC -TN

CHAIRMAN
SEAC- TN

Based on the presentation and documents furnished by the PP, the SEAC-1 noted the following

1. Environmental Clearance was earlier issued to Mr. S. Vijayakumar (son of Mr. Swaminathan) on 15.02.2016, for a rough stone quarry covering 0.40.0 hectares at S.F.No.300/1 Block-3, Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu. The Precise area was confirmed on 19.03.2010, and the mining plan was approved on 03.09.2015 by the Deputy Director, Perambalur.
2. Further, the Committee noted that Mr. S. Vijayakumar, earlier quarry lease holder, is a blood relative of Mr. Nandhakumar. It was further observed that the earlier quarry operated by Mr. S. Vijayakumar S/o Swaminathan and the proposed quarry by Mr. Nandhakumar S/o Swaminathan overlap with one another. Hence, the quarry earlier operated by Mr. S. Vijayakumar is partially situated in the current proposed mining area.
3. Meanwhile, the earlier quarrying activity carried out by Mr. Vijayakumar were found to be unscientific. There are no proper benches, and two deep pits were observed, one measuring 32 meters and the other 52 meters deep, according to the records submitted by the Project Proponent. Due to unscientific mining practices, the Committee could not definitively determine which pit belonged to Mr. Vijayakumar, who was authorized to mine only up to a depth of 41 meters. The previous operations at the proposed site have caused environmental damage.

Committee Decision:

The Committee observed that no adequate mitigation measures were proposed to prevent a recurrence of the previous issues. SEAC-1 noted that the area had already been subjected to mining activities by close family member of the PP, raising concerns about the potential continuation of environmentally harmful practices. In view of these concerns, the Committee decided **not to recommend Environmental Clearance** for Mr. Nandhakumar's proposal, particularly given the poor track record associated with his blood relative.

Agenda No: 592 - 05

(File No:12327/2025)

MEMBER SECRETARY
SEAC - TN

CHAIRMAN
SEAC- TN

MINUTES**867th MEETING****STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY-TAMIL NADU****Date:07.08.2025.**

			<p>notice of concerned authorities during inspections.</p> <p>10. The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign “<i>Ek Ped Ma Ke Naam</i>” and the details of the same shall be uploaded in the MeriLiFE Portal (https://merilife.nic.in).</p>
3.	<p>Proposed Rough Stone and Gravel Quarry lease over an extent of 3.00.0 Ha at S.F. No. 40 (Part) of Annamalaipatty Village, Rasipuram Taluk, Namakkal District, Tamil Nadu by M/s. Sakthi Blue Metals Private Limited - For Environmental Clearance. (SIA/TN/MIN/539073/2025)</p>	12254	<p>The Authority noted that the subject was placed in the 592nd meeting of SEAC-I held on 15.07.2025.</p> <p>Based on the presentation and documents furnished by the project proponent, SEAC-I decided to call for the following additional particulars from the PP:</p> <ol style="list-style-type: none"> 1. The PP shall submit the Certified Compliance Report (CCR) obtained from the RO, MoEF&CC for the previous EC dated 21.11.2019 and PP shall provide suitable mitigating measures for any non-compliance issues, if applicable. 2. The modified mining plan for the restricted depth of up to 70 m with proper bench formations should be furnished as committed by PP, during the meeting. <p>The Authority noted the minutes of SEAC-I.</p>
4.	<p>Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part)</p>	12322	<p>The Authority noted that the subject was placed in the 592nd meeting of SEAC-I held on 15.07.2025.</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

	<p>Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu By Thiru. Nandhakumar Swaminathan - For Environmental Clearance. (SIA/TN/MIN/541552/2024)</p>		<p>The Authority noted that the SEAC-I observed that no adequate mitigation measures were proposed to prevent a recurrence of the previous issues. SEAC-I noted that the area had already been subjected to mining activities by close family member of the PP, raising concerns about the potential continuation of environmentally harmful practices. In view of these concerns, the SEAC-I decided not to recommend Environmental Clearance for Mr. Nandhakumar's proposal, particularly given the poor track record associated with his blood relative.</p> <p>In view of the above, the Authority accepts SEAC-I decision and rejects the proposal. The Hence, the file is closed and recorded.</p> <p>Further, any appeal against this rejection shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.</p>
5.	<p>Proposed Rough Stone Quarry lease over an extent of 2.00.0 Ha at S.F. No. 324/1 Block – 1 of Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu by M/s. Sri Chendhur Associates - For Environmental Clearance. (SIA/TN/MIN/541420/2025)</p>	12327	<p>The Authority noted that the subject was placed in the 592nd meeting of SEAC-I held on 15.07.2025. The SEAC-I has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority taking into account the recommendations of SEAC-I and also the safety aspects and to</p>



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN



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ANNEXURE - III

File No: 12322

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
TAMIL NADU)



Date 19/08/2025



To,

Thiru.NANDAKUMAR SWAMINATHAN
snandakumar308@gmail.com

Subject: **Rejection of Environmental Clearance (EC)** to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA-TN vide proposal number SIA/TN/MIN/541552/2025 for Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part) Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu. - Rejection of prior Environmental Clearance to the project under the provision of the EIA Notification 2006-and as amended thereof.

Ref: 1. Application for Environmental Clearance Dated: 16.06.2025
2. Online Proposal No. SIA/TN/MIN/541552/2025, Dated: 16/06/2025
3. Minutes of the 592nd meeting of SEAC-I held on 15.07.2025.
4. Minutes of the 867th SEIAA meeting held on 07.08.2025

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0108TN5502488N
(ii) File No.	12322
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vi) Name of Project	Naranamangalam Rough Stone Quarry Belongs to Thiru.Nandhakumar Swaminathan
(vii) Name of Company/Organization	NANDAKUMAR SWAMINATHAN
(viii) Location of Project (District, State)	PERAMBALUR, , TAMIL NADU,
(ix) Issuing Authority	SEIAA
(x) Applicability of General Conditions as per EIA Notification, 2006	No

SEAC REMARKS:

The SEAC-I noted the following:

1. The project proponent, Thiru. Nandhakumar Swaminathan, has applied seeking Environmental Clearance for Proposed Rough Stone quarry lease over an extent of 2.02.0 Ha in S.F. No: 300/1 (Part) Naranamangalam Village, Alathur Taluk, Perambalur District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006, as amended.

Based on the presentation and documents furnished by the PP, the SEAC-I noted the following

2. Further, the Committee noted that Mr. S. Vijayakumar, earlier quarry lease holder, is a blood relative of Mr. Nandhakumar. It was further observed that the earlier quarry operated by Mr. S. Vijayakumar S/o Swaminathan and the proposed quarry by Mr. Nandhakumar S/o Swaminathan overlap with one another. Hence, the quarry earlier operated by Mr. S. Vijayakumar is partially situated in the current proposed mining area.
3. Meanwhile, the earlier quarrying activity carried out by Mr. Vijayakumar were found to be unscientific. There are no proper benches, and two deep pits were observed, one measuring 32 meters and the other 52 meters deep, according to the records submitted by the Project Proponent. Due to unscientific mining practices, the Committee could not definitively determine which pit belonged to Mr. Vijayakumar, who was authorized to mine only up to a depth of 41 meters. The previous operations at the proposed site have caused environmental damage.

Committee Decision:

The Committee observed that no adequate mitigation measures were proposed to prevent a recurrence of the previous issues. SEAC-I noted that the area had already been subjected to mining activities by close family member of the PP, raising concerns about the potential continuation of environmentally harmful practices. In view of these concerns, the Committee decided not to recommend Environmental Clearance for Mr. Nandhakumar's proposal, particularly given the poor track record associated with his blood relative.

SEIAA REMARKS:

The Authority noted that the subject was placed in the 592nd meeting of SEAC-I held on 15.07.2025.

The Authority noted that the SEAC-I observed that no adequate mitigation measures were proposed to prevent a recurrence of the previous issues. SEAC-I noted that the area had already been subjected to mining activities by close family member of the PP, raising concerns about the potential continuation of environmentally harmful practices. In view of these concerns, the SEAC-I decided not to recommend Environmental Clearance for Mr. Nandhakumar's proposal, particularly given the poor track record associated with his blood relative.

In view of the above, the Authority accepts SEAC-I decision and rejects the proposal. Hence, the file is closed and recorded.

Further, any appeal against this rejection shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

Send Approval Copy To (In case of multiple use comma as separator)

Signature Not Verified

Digitally Signed by : A R Rahul Nadh IAS
Member Secretary, SEIAA

Date: 19/08/2025

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 50 of 2025 (SZ)

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S/o. Swaminathan,

No.909B, 1st floor,

Cross cut road, Gandhipuram,

Coimbatore District 641 012

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Vs

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COUNTER AFFIDAVIT OF 1st RESPONDENT

COUNSEL FOR 1st RESPONDENTS